Therefore through you, Sir, I would like to request the Government to place all the matters before this House. Also, Sir, under rule 148 of the Rules of Procedure I would like to seek your permission to discuss this matter of general public interest, and I would request you to allot some time for it.

SHRI BHUPESH GUPTA (West Bengal): Sir, sometimes we find that such reports of great national importance and consequence appear in the Press and are splashed in a somewhat unauthorised manner. We were all taken aback in the morning when we read the news. Therefore, Sir, think that it should also be gone into as to how, even if the news is correct, such things could appear in the papers. I think that no time should be lost by the Prime M.nister and the Government to make the position clear and to take the Parliament into their confidence as to the nature of the developments, whatever they are.

SHRI V. K. DHAGE (Bombay): agree, Sir, with Mr. Ganga Sharan Sinha that this matter is very grave and is very disturbing at this juncture. The news that has come out in the papers is that there are differences between the Defence Ministry and the Services Chiefs. This seems to be rather very unsetting at this time. It is really very important that the Government should take the earliest opportunity to make the situation clear. Let us know as to what exactly the matter is.

Shri RAJENDRA PRATAP SINHA (Bihar): Sir, I would like to add that there is no time for us to go into the question as to whether, and if so, how this report has come out. An examination should be made whether it is authorised or unauthorised. We would like to discuss it on the merits of the question that has arisen.

SHRI BHUPESH GUPTA: First of all we must know the Government's version as to the truth or otherwise of

the report. That is most important. Then we proceed . . .

(Interruptions).

DIWAN CHAMAN LALL (Punjab): Sir, on a point of order. If you will permit me to say, there are only two methods by means of which at this stage we can discuss the matter. One is a short-notice question and the other is an adjournment motion.

SHRI GANGA SHARAN SINHA: Under rule 148 of the Rules of Procedure . . .

DIWAN CHAMAN LALL: At this stage there is no adjournment motion.

MR. CHAIRMAN: I am not bothered about it. You have seen the report in the Press. I have also seen it. First of all we have to ascertain whether it is correct or incorrect. If it is incorrect, then no question arises. If it is correct, Government will certainly make a statement in this House.

Shri BHUPESH GUPTA: If it is incorrect, even then the question arises. We shall be interested in finding out as to how such news could appear in the newspapers and that too just today.

Mr. CHAIRMAN: Sometimes you also bring news.

SHRI BHUPESH GUPTA: Sir, please do not bring me in at this stage. Nowadays a series of articles by people are appearing that India should join with Pakistan, should join the SEATO Pact, and all that.

MR. CHAIRMAN: That is all right. It will be looked into. Now the Dowry Prohibition Bill.

THE DOWRY PROHIBITION BILL, 1959—continued

श्री नवार्बासह चौहान (उत्तर प्रदेश) : श्रीमन् . . .

Mr. CHAIRMAN: We have got only very short time. Make your speech as brief as possible.

'SHRI 'NAWAB SINGH CHAUHAN: How much time w.ll I get, Sir?

Mr. CHAIRMAN: Take ten minutes.

श्री नवार्धांसह चौहान : यह बिल जो दहेज प्रथा को समाप्त करने के लिये रखा गया है, मैं इसका हृदय से स्वागत करता हूं। लेकिन साथ ही साथ मैं यह भी समझता हूं कि यह बिल ऐसा नहीं है जिससे दहेज की प्रथा पूर्णरूप से बन्द हो सके।

[Mr. Deputy Chairman in the Chair.]

चूं कि केन्द्रीय सरकार ने पह रे पहल यह कदम उठाया है, इसलिये इसका हमें स्वागत ही करना चाहिये। यह हो सकता है कि ग्रागे चलकर इसमें बहुत सी खामियां निकलें, बहुत सी कमियां नज़र आयें, लेकिन इससे जो हमें तजुर्बा हासिल हो, जो इस संबंध में पब्लिक की प्रतिकिया हो, उसकी रोशनी में हम ग्रागे चल कर इसमें संशोधन कर सकते हैं। संशोधन करना कोई पाप नहीं है। ग्राप ग्राये दिन तमाम कानुनों में संशोधन करते रहते हैं। इसलिये यह कह देना कि इससे काम पूर्ण नहीं होगा, जंचता नहीं है ग्रौर कुछ ग्रसंगत सा माल्म पडता है। राजकूमारी जी ने यह ऐतराज किया है कि इस बिल से काम पूर्ण नहीं होगा। कुछ दिन पहले उन्होंने एक ग्रौर बिल पर ऐसा ही ऐतराज किया था । में किसी की नी यत पर शक नहीं करता, लेकिन मेरी समझ में नहीं श्राता है कि राजकूमारी जी को क्या हो गया है कि जो बिल यहां पर ग्राता है, उसके ऊपर एतराज करना उनको ग्रच्छा लगता है। शायद कानून का मतलब उनका यह है कि जो भी कानून ग्राये, वह पूर्णरूप से किसी बुराई को बन्द कर दे। मैं ग्रपने भाषण में पहले भी कह चुका हुं कि सरकार ने चोरी, डाका, स्मगर्लिग, कत्ल ग्रादि जुर्मी को बन्द करने के लिये कानुन बना रखे हैं , लेकिन फिर भी

ये तमाम चीजें होती है। इसिलये यह कह देना कि ये तमाम चीजें होती है, इसिलये कोई कानून न हो, यह कोई दलील नहीं है। मैं यह समझबा हूं कि इससे पूरी समस्या हल नहीं होगी, लेकिन केन्द्रीय सरकार के इस कदम का स्वाग्तत ही होना चाहिये, क्योंकि कम से कम पहली मर्तबा इस सिद्धांत को सरकार मान रही है कि दहेज की प्रथा बन्द होनी चाहिये।

यह सभी लोग जानते हैं कि यह इहेज की प्रथा कितनी घृणित चीज है और इसके कारण लोगों को कितनी जिल्लत उठानी पड़ती है और कितना अपमान सहना पड़ता है। इसी के कारण पहले लड़कियों को पैदा होते ही गला घोंट कर मार दिया जाता था। म्राजकल यह प्रथा बन्द हो गई है, लेकिन यह न समझिये कि बिल्कूल बन्द हो गई है। लडकी की शादी के वक्त वालदैन को बडी मुसीबत का सामना करना पड़ता है, इसलिये श्रव भी कहीं कहीं लड़िकयों को मार दिया जाता है। जब लड़की की शादी हो जाती है तब भी ग्रौर शादी होने से पहले वालदैन को जितनी परेशानी उठानी पड़ती है, वह सभी लोग जानते हैं। मेरी जानकारी में भी ऐसी मिसा ने मौजूद है कि लड़कियों की शादी हो गई, लेकिन उतना रहेज नही दिया गया जितना की ठहरा था, इसलिये या तो उन लड़कियों को मार दिया गया या उन हो खुद-क्की क नी पड़ी। इसलिये ऐसी क्प्रश को, जो हमारे समाज पर एक प्रकार का कलंक है, बन्द करने के लिये ग्रवश्य कानन होना चाहिये।

मुझे यह श्राशा थी कि इसको अधिक से अधिक सख्त बनाया जायेगा श्रौर इसमें अधिक से अधिक सख्त सजायें रखी जायेंगी, जिससे लोग डरें श्रौर यह चीज न होने पाये। लेकिन मेरा एक निवेदन अवस्य है कि किसी भी कानून की पृष्टभूमि में सामाजिक श्रांदोलन अवश्य होना चाहिये। जब तक हमारे समाज का नैतिक स्तर ऊंचा नहीं उटता है, तब तक कानून किसी बुराई को बिल्कुल नहीं

बन्द कर सकता । कानुन केवल सहायता दे सकता है। इसलिये हम सब को मिल कर यह कोशिश करनी चाहिये कि हमारे समाज का वातावरण ऐसा तैयार हो कि लोग खुद दहेज देने के लिये तैयार न हों।

Dowry Prohibition

म्राज यह कहा जाता है कि लड़कियों को शिक्षा दी जानी चाहिये, लेकिन में कहता हं कि लडकियों को शिक्षा देना ग्रौर ज्यादा भार बन जाता है। बेपढ़ी लड़की के लिये बेपढा जड़का तलाश कर लेना श्रासान है, लेकिन ग्रगर ग्रापने ग्रपनी लडकी को इंट्रेंस पास करवा लिया गो लडका कम से कम एफ० ए० पास होना चाहिये, ग्रगर ग्रापने ग्रपनी लड़की को एफ० ए० पास करवा लिया तो लडका कम से कम बी० ए० पास होना चाहिये, ग्रगर ग्रापने ग्रपनी लड़की को बी० ए० पास करवा लिया तो लडका कम से कम एम० ए० होना चाहिये, अगर आपने अपनी लड्की को एम • ए॰ पास करवा लिया तो लड़का कम से कम रिसर्च स्कालर होना चाहिये। श्रौर लडका जितना पढा होता है उतनी ही उसकी कीमत बढ़ जाती है। मैं सदन को सूचना देना चाहता हूं कि देहातों में जितने हाई स्कुल खल गये हैं, उनमें ५० फीसदी नहीं तो फीसदी ऐसे लड़के पढ़ते हैं, जो सिर्फ शादी के लिये पढते हैं। ग्रगर वे फेल हो जाते हैं. तो उनके घर वाले प्रिसिपल से कहते हैं कि उनको पास कर दो ग्रौर एक साल ग्रौर पढने दो ताकि अच्छी शादी हो जाय यानी भ्रच्छा पैसा मिल जाय । तो भ्राज शिक्षा का लक्ष्य इस तरह का हो रहा है श्रीर भौज्दा शिक्षा हमारे लिये वरदान नहीं सिद्ध ही रही है बल्कि अभिशाप सिद्ध हो रही है। इसलिये पढे लिखे ग्रादिमयों को ग्रीर जो राजनैतिक नेता है, उनको समाज के सामने आदर्श पेश करना चाहिये।

श्री उपतभापति: १० मिनट हो गये।

SHRI NAWAB SINGH CHAUHAN: At least ten minutes should be given to me, Sir.

MR. DEPUTY CHAIRMAN: minutes are over.

श्री नवाबसिंह चौहान : मेरे कहने का मतलब यह था कि हम म्रादर्श उपस्थित करें। हमने सरकारी कर्मचारियों के लिये नियम बना दिया है लेकिन यह ठीक से नहीं दिखाया जाता कि कितनी डाउरी ली या नहीं ली ग्रौर उसका कोई सब्त भी नहीं हो पाता । इसलिये हमारा यह फर्ज है कि हम इस बारे में स्रादर्श उपस्थित करें। जो मिनिस्टर्स हैं, नेता हैं, एम० पीज० हैं, बड़े बड़े सरकारी कर्मचारी हैं उनको यह प्रण कर लेना चाहिये कि जब हम श्रपने लडकों की शादियां करेंगे तो एक पैसा भी दूसरों से नहीं लेंगे । जो बड़े बड़े लोग हैं जब तक वे ऐसा नहीं करते हैं तब तक यह ब्राई दूर नहीं होती है। जितने सरकारी नौकर हैं उनमें ही यह चीज ज्यादा है। एक मामुली हैसियत का लड़का है तेकिन ग्रगर वह ग्राई० पी० एस० में या पी० सी० एस० में या स्रौर इम्तिहानों में ग्रा गया तो हजारों रुपयों के वारे-न्यारे हो जाते हैं। इसलिये गवर्नमेंट सर्वेट कांडक्ट रूल्स में यह चीज होनी चाहिये या यह हो कि जिसकी शादी हो जाय उसी को इम्तिहान में बैठने का मौका मिलेगा। दिक्कत यह है कि तमाम नियम बनते हैं लेकिन फिर भी तरह तरह की बातें होती हैं श्रौर तमाम चीजों में ब्लैक मार्केटिंग चलती है। होगा यह कि डाउरी की बात छिपे छिपे हो जायगी ग्रौर ग्रापके सामने यह बात नहीं श्रायेगी, जो स्टेटमेंट म्रापके सामने भ्रायेंगे वे बिल्कुल गलत स्टेटमेंट श्रायेंगे । तो मेरा 🦠 कहना है कि कानुन के साथ साथ नैतिक प्रचार का होना भी स्रावश्यक है। कानुनों का पारित होना जरूरी है, लेकिन उसके साथ ही साथ जो राजनैतिक नेता है स्रौर दूसरे लोग हैं ग्रीर जो बड़े बड़े सरकारी कर्मचारी हैं वे इस चीज को प्रारम्भ करें कि हम ग्रपने बच्चों की, लड़कों की शादी में एक पैसा भी नहीं लेंगे । चुंकि समय नहीं है, इसलिये मैं श्रापको धन्यवाद दे कर ग्रपनी बातों को समाप्त करता हुं ।

MR. DEPUTY CHAIRMAN: Shri B. K. P. Sinha is not here. Shri Bisht is not here. Yes, Shri Ram Sahai. Just five minutes please. The time allotted for this Bill is over. We are just giving a few minutes more. That is all.

श्री ग्रमोलल चन्द (उत्तर प्रदेश) : १० मिनट तो राम सहाय जी को दीजिये।

श्री राम सहाय (मध्य प्रदेश) : १० मिनट से कम में क्या होगा?

MR. DEPUTY CHAIRMAN: The time that was fixed for this Bill is over, and there are two or three more speakers.

श्री राम सहाय: श्रीमान उपसभापति जी, मैं इस डाउरी प्राहिबिशन बिल का स्वागत करता हं। श्रभी हाउस में इसके बारे में दो तीन प्रकार के मत प्रकट किये गये हैं। राजकुमारी भ्रमत कौर ने तो यह फर्माया कि सोशल लाज बनाने की जरूरत नहीं है। लेकिन, देश की जो स्थिति है उसमें बहुत अर्से से हम ऐसा देखते हैं कि हमें इस प्रकार के लाज बनाने पड़े हैं ग्रौर उनसे लाभ हुग्रा है भौर उसी प्रकार में यह समझता हूं कि जब यह बिल हमारे सामने ग्राया है तो ग्रवश्य ही यह हमारी कुछ बराइयों को दूर करेगा। इसके बारे में श्री ग्रमोलख चन्द ने यह फर्माया कि इसमें डाउरी के बारे में जो दो हजार रुपये की तादाद रखी गई है, वह बहत कम; है वह कुछ ज्यादा होनी चाहिये थी, मेरा उनसे यह निवेदन है कि जो धनाढ्य पुरुष हैं, वे किसी न किसी प्रकार से ग्रपनी लड़कियों को बाद में भी दहेज दे सकेंगे। उनके लिये कोई इस प्रकार की मुमानियत नहीं है। फिर, जो पैतुक सम्पत्ति है वह भी यदि किसी प्रकार का बन्धन नहीं लगाते हैं, तो निश्चय ही उनकी सडकियों को मिल जायेगी। तो इसमें जो दो हजार रुपये की तादाद रखी गई है वह कोई कम नहीं है। हमें तो हर एक प्रकार के कार्य में, इस बात को देखना है, कि साधारण लोगों को किस तरह से सहूलियत हो सक शि है।

श्री श्रमोलख चन्द : लड़की को जो ग्राप जेवर वगैरह पहनायेंगे वह ही दो हजार रुपये का हो जाता है।

श्री राम सहाय : पहनाने का जो कार्य है, वह उस वक्त तक ही सीमित नहीं रहना चाहिये, जब कि माता-पिता लड़की की शादी करते हैं, बिल्क बाद में भी होना चाहिये। जब लड़की ग्रपने पित के घर, शौहर के घर, जायेगी तो वहां भी बहुत कुछ पहनेगी, वहां ग्रपने शौहर से, पित से, भी बहुत कुछ मिल सकता है। इसलिये महज इस बिना पर ऐसी ग्रावश्यकता नहीं है कि शादी के समय ही उसको माता-पिता ग्रौर पित की ग्रोर से बहुत ज्यादा धन दिया जाये।

फिर हम देख रहे हैं कि यह प्रथा बहुत ज्यादा बढ़ गई है, जैसा कि अभी हमारे नवाबसिंह चौहान जी ने बताया, कि लड़के की जैसे जैसे क्वालिफिकेशन बढती जाती है. वैसे वैसे उसकी कीमत भी अधिक बढती जाती है। यह वाकया है कि ग्रगर एक लड़का मैट्रिक है तो शायद उसकी कीमत हजार या दो हजार रुपया हो, लेकिन ग्रगर वह रिसर्च स्कालर हो तो उसकी कीमत पांच, सात हजार रुपये से भी ज्यादा बढ़ जाती है। इतना ही नहीं, बहुत से लोग तो शादी के बल पर ही लड़के को फारेन क्वालिफिकेशन हासिल करने के लिये भेजना चाहते हैं। ऐसा देखा गया है कि दहेज में जो अर्थ या धन मिलता है उससे ही फारेन क्वालिफिकेशन के लिये भेजते हैं। तो इस प्रकार की जो प्रथा है, वह हमारे समाज के लिये कोई ग्रच्छी प्रथा नहीं है।

राजकुमारी जी ने यह भी फर्माया कि लड़िकयों को शिक्षित करें, तो यह दिक्कत दूर हो जायेगी, लेकिन मेरा अनुभव यह है कि शिक्षित होने के बाद भी यह दिक्कत दूर नहीं हुई है। मेरी जानकारी में बहुत सी ऐसी 2487

तो मेरा कहना है कि हमारे समाज में जो यह कुप्रथा है, इसको दूर करने के लिये यह बिल बहत आवश्यक है। मझे प्राचीन काल का तो मालम नहीं, लेकिन हमारे इतिहास में इस तरह की बात नहीं मिलती है कि किसी लड़की की शादी के संबंध में कुछ करारदाद किया गेया हो या रुपया देना तय किया गया हो, लेकिन, कुछ जमाने से यह चीज इतनी बढ़ गई है कि इसका कोई ग्रन्त नहीं है। कभी हमारा यह ख्याल था कि स्रव शायद संभव है कि इसमें कुछ कमी श्राये, लेकिन यह चीज बढ़ती ही जाती है। जैसे जैसे लडके की क्वालिफि-केशन बढती जाती है वैसे वैसे माता-पिता की लालसा भी बढ़ती जाती है। हमने देखा है कि इस वजह से बहुत सी लड़िकयां जल कर े मर गई हैं। जब उन्होने देखा कि उनके माता-पिता उनकी शादी करने के योग्य नहीं हैं श्रौर किसी प्रकार से भी उनकी शादी नहीं कर पाते है तो वे जल कर मर गई हैं। हमने यह भी देखा है कि बहुत सी लड़कियों को अपने सास-ससुर के घर पर रहते हुये भी हमेशा इस बात का सन्ताप रहा है कि उनको उनके मैंके से उतना दहेज नहीं मिला है जितना कि मिलना चाहिये था स्रौर वे वहां हर प्रकार से सताई जाती रही हैं। तो मै समझता हं कि संभव है कि इस बिल से जैसा चाहिये वैसा फायदा न हो, लेकिन हमारे देश में, हमारे समाज में, इस प्रकार के लोग भ्रवश्य हैं जो कि इस बिल की सीमा के ग्रन्दर ही कार्य करने में ग्रपना

गौरव समझेंगे । इसलिये मैं यह समझता हं कि ऐसे बिल को अवश्य ही पास होना चाहिये ग्रौर इस बिल से हमको ग्रवश्य ही लाभ होगा ।

Bill, 1959

DEPUTY CHAIRMAN: Mr. Jaspat Roy Kapoor. Please be very brief.

SHRI JASPAT ROY KAPOOR: (Uttar Fradesh): Mr. Deputy Chairman, Sir, belonging to a sub-section of a community in which dowry, until a few years back, was absolutely unknown, naturally, I have been brought up in an a mosphere which me shudder when I think that anybody should demand or offer dowry. But even so, I cannot conceive of a more useless piece of legislation than this one. It will serve absolutely no purpose whatsoever. It will remain meffective, it will be inoperative, and to discuss this measure here or even send it to a Select Committee is a sheer waste of time, money and energy. I wonder why we should become so very crazy in the matter of enacting legislation on all sorts of good, and indifferent, useful and things. We seem to be developing the idea somehow, that if we have to face any evil-be it social or economic evil—the easiest and the best to solve that evil or problem is just to enact legislation and be satisfied with it. We are enacting legislation day in and day out. There is such an amount of legislation in the country that everybody is getting absolutely tired of it, and if one were to ask either a lawyer or a judge who deals with this as to what legislation there is in regard to a particular subject, he cannot tell one that such a law is on the subject, but he will have to consult the library and then only he will be able to tell him that such is the complete law on the subject. enacting such measures we are simply holding our laws open to What is the use of passing laws which cannot be enforced, which can easily circumvented? Just now, my hon, friend, Mr. Ram Sahai, said that [Shri Jaspat Roy Kapoor.]

any amount of money could be given by the father of the girl after the marriage was over. Exactly that will be so if you have this legislation. Now does that not mean, is it not a clear, frank and honest admission of the fact. that this will be an absolutely useless piece of legislation? The object is that a large amount of money should not be given in marriages. Whether it is at the time of marriage or a few days after the marriage, makes no difference. So my submission is that legislation like this should not be enacted. Now it is a very good wish, a very pious wish. But then pious wishes cannot be implemented through legislation. We have to create public opinion. If it is contended that the enactment of this legislation would help us to create public opinion. I submit it is absolutely a wrong not on; it will not create public opinion at all. On the other hand, the public opinion that will be created is that it is a useless piece of legislation, and everybody will laugh at it, and the public opinion will be to the effect that laws are being enacted not to be implemented, not to be obeyed but to be defied somehow or other. There will be none in this country who will look down upon a person who does not act according to the provisions of this measure.

Now the one fundamental thing about this legislation is that it appears to me—and it must be appearing to all other hon Members of this House also—that it is absolutely a communal piece of legislation; you do not want the benefit of this legislation—if it has any benefit whatsover—to go to the country at large; you want to confine it only to a particular community. Why? If it is something good . . .

THE DEPUTY MINISTER OF LAW (SHRI R. M. HAJARNAVIS): Which community has the hon. Member in mind?

SHRI JASPAT ROY KAPOOR:
. . . let every section of the society

be benefited by it. On the one hand we claim—and rightly claim—that we are a secular State; on the other hand, on every possible occasion we legislate for the social reforms of only one section of the community, sometimes this section, sometimes that section. I therefore submit, Sir, that fundamentally it is wrong to have such social legislation which will be applicable to only one section of the community.

Next, Sir,—I will not take long—I shall refer to two or three provisions of this measure. Now take clause 2 of this measure, where it is stated:

"'dowry' means any property or valuable security given or agreed to be given to one party to a marriage or to any other person on behalf of such party by the other party to the marriage or by any other person on behalf of such other party" ***

Now who are the two parties to a marriage? The bride and the bridegroom, I suppose, and none others. The bride never gives anything by way of dowry to the bridegroom in the Hindu society. Of course the bridegroom, sometimes, f he has no parents, does give something to the bride by way of dowry. But then you say:

"***or to any other person on behalf of such party by the other party to the marriage or by any other person on behalf of such other party."***

Now what you mean probably is that the parents of the girl are giving the dowry on behalf of the girl. But that is absolutely against the prevailing notions of the Hindu society Hindu dharma. The parents something in dowry to the bridegroom, not on behalf of the girls, not on behalf of the daughters, but on their own behalf. They give the kanya in dan to the bridegroom. is they who give the dowry: even the kanya is called kanya dan. And whatever dan and whatever dowry the parents give, they give not on

behalf of the daughters, but on their own behalf, in the discharge of their own duty towards the daughter. wonder if you can catch hold of any parent who may commit an offence with the definition of 'dowry' given in clause 2. Now this is something which is worth considering. I mean, parent of a girl, no father or mother ci a girl gives anything in dowry on behalf of the girl, but on his or her or on their own behalf. They consider it their sacred duty to do so and therefore they do it.

Now I come to one absurd suggestion contained in clause 8 of this Bill where it is said.

"Every offence under this Act be non-cognizable, bailable shall and non-compoundable."

"Non-cognizable" is all right. able", it is good and kind enough. But what do we have in the end? "And non-compoundable." What a wonderful idea, Sir, to say that once the prosecution is launched, once the bridegroom is prosecuted, or the father of a bridegroom or bride is prosecuted. the case shall not be compounded at all. It will be non-cognizable; it will be bailable, I mean the offence committed, up to a stage, but once the case is before a court of law it will be absolutely non-compoundable; not even the court will be given the discre.ion to sanction the case compounded; we don't see it mentioned that it is compoundable with the permission of the court. That means, once someone appears before a court of law as an accused, either he acquitted or he has to go to jail, or has to be subjected to a heavy fine. This is something, Sir, which appears to me-if it is not considered to be a strong term-an absolutely absurd proposition.

As regards the other points I wanted to touch on, all of them have been made out by several other speakers, and it would serve no useful purpose if I repeated them. In the end I have to say only two things. Firstly, these

matters should be left for public opinion, and if the Government is anxious to make its own contribution in that direction, let it issue a directive to the Central Social Welfare Board that it should take some positive, active, specific steps in this direction; it is a sphere where Social Welfare Board may do something useful and may spend substantial amount of money to create public opinion. It is spending a lot of money on jeeps; very often on useless jeeps it is wasting money. Rather than squander money over jeeps it would be much better if a portion of that money is diverted to this noble object.

There is one thing, Sir, about which I would like to seek a clarification from the hon Minister. That was raised by my hon. friend, Amolakh Chand, yesterday who, during the course of his remarks, said that ornaments worth more than two thousand rupees, if they are given to the daughter would come within the mischief of this Bill. My reading of this Bill, Sir, is that it is not so but then I speak subject to being corrected by the hon. Minister, because whatever ornaments the girl carries with her is not a part of the dowry; it is part of her own stridhan, and it will certainly be open to my hon, friend, Mr. Amolakh Chand, to allow daughter do so, and if he has granddaughters-I hope he will be blessed with a number of them—it will open to them, under the provisions of this measure, to carry with them as much load of gold as they can, or as much as he and his noble sons and wealthy sons may be able to them. I do not think that whatever gold or clothes are taken by the girls on marriage are tabooed under measure. If that is not so, if hon, friend, Mr. Amolakh Chand's view is correct, then this Bill stand doubly condemned. But, as I read it, I do not think that that comes within the mischief of measure, but even without that mischief being in this Bill I think it is an absolutely useless and wasteful piece [Shri Jaspat Roy Kapoor.] of legislation, and the sooner we wash our hands off it, the better it is, though I entirely agree with the object that dowries must be stopped.

Dr. W. S. BARLINGAY (Bombay): Mr. Deputy Chairman . . .

Mr. DEPUTY CHAIRMAN: Please speak for five minutes.

Dr. W. S. BARLINGAY: I would not take more. The Bill itself is very small.

MR. DEPUTY CHAIRMAN: And enough has been said about it.

DR. W. S. BARLINGAY: Sir, I must confess that I feel a little perplexed to speak on a Bill like this. The object of the Bill is undoubtedly a good one, but it seems to me that on the whole one has got to come to the conclusion that this Bill is not going to serve any very useful purpose in our society.

Sir, especially after reading the definition of the term "dowry", which excludes all presents etc. below the value of Rs. 2,000, I feel that, taking into consideration, generally the average income of the citizens in this country, virtually this Bill will not cover any case whatsoever, excepting the cases of a very few rich people in this country. The main point to which I wish to invite the attention of the learned Law Minister is, however, a constitutional one.

Sir, it is quite clear that this Bill puts a restriction on personal liberty under Article 19 of the Constitution. Now, if you impose any restrictions on personal liberty or freedoms of any kind, those restrictions ought to be reasonable restrictions. The question, therefore, is whether the restrictions on personal freedom, that are sought to be imposed in this Bill, are at all reasonable.

Now, if you kindly turn to Clause 2 of this Bill, you will find that the word "dowry" has been defined not on the basis of any natural, social or legal principle. Why do you condemn

the dowry system? You dowry because there is an element of \ coercion so far as the contract of marriage is concerned. The other party in effect says, "Well, I will not accept your daughter in marriage unless you give your daughter such property". Here, there is an amount That is the main point. of coercion But so far as this particular definition is concerned, if we read this definition very carefully, we will find that this definition is not at all based on matter of principle. Presents not completely excluded as you will kindly see from sub-clause (ii) of Clause 2:

"any presents made at the time of the marriage to either party to the marriage in the form of ornaments, clothes and other articles not exceeding two thousand rupees in value in the aggregate."

All that is excluded from the definition. So, it is not really a question of principle, whether dowry is objectionable or not, but it really comes to this. If you give dowry but you do not exceed the limit of two thousand rupees, there is no objection at all. This can hardly be called a moral This is not a moral obprinciple. jection to giving of dowry. This is only some sort of a make-believe. some sort of a social adjustment. That is about all. This is not really matter of principle.

So, what I suggest to you is this that if there are restrictions-and that is laid down in the Constitution if there are restrictions on personal liberty-those restrictions must reasonable. Now, the question is if you do not base the definition of dowry on any social, legal or moral principle, but only on the basis pecuniary limitations, certain question is whether those limitations can be called reasonable within meaning of that particular Article, namely, Article 19 of the Constitution. I may humbly submit that this is not the case. If you say that these restrictions are reasonable, you will have to prove two things, namely, that these

2405

restrictions on personal freedom are reasonable, and that the distinction which is made between dowries low Bs 2,000 and above Bs, 2,000 is also reasonable. Now, Sir, I feel that these pecuniary restrictions are tremely unconstitutional because they tend to discriminate between the lower and the upper strata of society our country. That really constitutes Sir, I was discrimination. really wondering whether in view of this. discrimination is not really involved in this definition of the word "dowry" here. If this is the sort of discrimination that you make between higher and the lower strata-if you say, for instance, that so far as the poorer people are concerned, would not prevent them from giving dowry, but so far as the rich people are concerned, you will prevent them from giving dowry—it is unconstitu-The question, therefore. tional. whether this sort of discrimination does not come within the meaning of Article 14 of the Constitution, and also whether that is a reasonable restriction within the meaning of Article 19 of the Constitution. This is that I wanted to say in the matter. Thank you.

SHRI AHMAD SAID KHAN (Uttar Pradesh): Mr. Deputy Chairman, Sir, my feelings about the measure rather mixed. While I welcome Clause 2 of the Bill, the last portion of sub-clause (ii) is not acceptable to me. I am all for putting restrictions on those who demand big amounts at the time of marriage. I am told that in some castes it is a custom now to put some sort of a price on boys. If he is a B.A., they say, the girl's parents should pay Rs. 10,000. If he is an M.A., then Rs. 12,000, If he is in service, then Rs. 15,000 Rs. 20,000. I agree that this should be stopped. But at the same time I do not see any reason why a man who wishes to give by his free will to his daughter a good dowry or money or security, should not be allowed to do SO.

Sir, you know in India the custom is that when a girl is married, the

parents wish to provide her with all the necessities and requirements running a new home. That custom among all the people; it may be Muslims, Hindus, Christians Parsies. And this is a good custom, because this girl, leaving her hearth and home, going with a stranger, does not know what is store for her in future. She has nothing before her, but darkness, un-She is sailing on an uncertainty. charted sea. Therefore, it is the duty of the parents to give her enough, economically, so that she may be able to run her house. Now, Sir, this limit of Rs. 2.000 is so small that even a middle-class man will say that it is impossible to confine any dowry within that limit. If he wants to ten saris, a set of cutlery or crockery, these things linen, etc., even amount to more than Rs. 2,000. Therefore, Sir, I am of the opinion that this last portion should be omitted. there is anybody who demands it. then certainly he should be punished. But when there is no demand when somebody wants to give something to his daughter of his free-will. the law should not stand in the way of that being done.

SHRI JASPAT ROY KAPOOR: But anything which may be given by free-will is not prohibited. It should not have any consideration for marriage.

Shri AHMAD SAID KHAN: Anyway, Sir, I do not think it is quite clear, and I would like the hon. Minister to make it clear that any gift given as a result of one's free-will, without any demand, will be permissible.

Then, Sir. I also agree with my friend over there in regard to what he has said about clause 8. In clause 8, Sir, these offences have been made non-compoundable. I agree with him that they should be made compoundable. If there are any quarrels, they should be compounded and they should not be made non-compoundable. Thank you.

2498

SHRI R. M. HAJARNAVIS: Mr. Deputy Chairman, Sir, I listened to the debate on the Resolution which had been moved by a private Member on the same subject—I am referring to the Resolution moved by Mr. Jugal Kishore-it appeared then that all the sections of the House would welcome a measure which tended to eradicate the evil of dowry. It was felt that only the Government's policy of ination stood in the way of that reform. So, in pursuance of the surance, which was then given the Law Minister, we have come forward with this Bill. We now find that criticism is voiced in certain quarters that this Bill is a useless piece Well, Sir, the Governlegislation. ment do not take that view and the Government do not share the apprehensions of those who feel that this legislation, although difficult to enforce, would be a dead letter.

Sir, as I made it clear in my opening speech, the main burden of carrying out this reform will be laid on the shoulders of the society itself. It will be the task of social reformers to create public opinion and to stir the social conscience. I am not going to be persuaded by the view that if some law is enacted and if one more weapon is added to the armoury of our society, the social reform movement will suffer for the reason that this additional power is vested in the Government.

Sir, instances have been cited of certain ineffective Acts on the Statute Book. But we must acknowledge the fact that a measure's remaining on the Statute Book itself helps in creating a certain public opinion. If persons who are disobeying the law know that they are committing some offence, the effect is likely to be wholesome. And I am quite sure that when we add this piece of legislation to efforts of our social reformers, certainly their hands would be strengthened. Mr. Kapoor permitted himself to indulge in a very cheap gibe. He says that apart from this legislation,

there are a large number of Acts which we are now passing. I do not think that his disapprobation is deserving. After all, Sir, we are longer a simple society. In a simple society, even a few laws will do. But as and when our social relations become complex, every activity has got to be provided for by way of rules and regulations. Here we have Constitution. We find that the rights of every possible authority have been circumscribed and demarcated. Then the powers of the Legislature and of the Executive have also been cumscribed by the Fundamental Rights. Under these circumstances. Sir, if any order is to be made against any individual or against any authority, it must have the backing of law. Suppose, we try to enforce a certain rule or a certain regulation, the question would naturally arise: Is regulation in according with our law? Does this law conform to our Constitution? Therefore, Sir, it is necessary for every such authority which is exercised to have some basis in law. My friend can compare our Statute Book with that of a geographically smaller society or a numerically smaller society like that of the United Kingdom. Is their Statute Book thinner our own Statute Book? I am quite sure that as our society, becomes more and more complex, as our State enters more and more fields and as our State assumes more and responsibilities, we shall need more and more laws and not less and less laws. Probably, Sir, my friend might be thinking that his time is wasted But I can asure him that his here. time here-he is a very assiduous Member-is very well-spent.

Then I must point out that this question is not to be looked at from the point of view as to whether any prosecutions are launched or those prosecutions are likely to be successful. In this connection, Sir, I may refer him to a controversy which is at present going on in England. I believe, last month an Act of social reform came into force in the United Kingdom-I think, probably in London. It was the Street Offences Act. Now, Sir, there is a controversy going on as to whether the enforcement of that net will be satisfactory, or whether the vice will be driven underground. And yet, Sir, in the United Kingdom, they took the view that however difficult it might be, they must not only legislate on that subject, but they must also try to enforce it as best as they can.

Sir, this question is not again to be judged merely from the point of view of the number of prosecutions to be launched. It is no criterion to see whether a particular law is being obeyed or not, whether any prosecutions have been launched. If the law is broken a number of times, it might very well be argued that that law has not the sanction of the community. But I think it can be reasonably argued that if there are a few prosecutions, then those few prosecutions themselves indicate that our society has, by and large, accepted the principle of that legislation.

Then, Sir, I myself agree that mainly we shall have to rely upon public opinion for the enforcement of this law. Today, Sir, everyone agrees—in conferences, on public platforms, in this House also—that this system is an evil system and that this is a pernicious practice which has got to be eradicated.

But since it is not rendered illegal, it has not ceased to be fashionable. After the passing of the Act, nobody will be able to boast that he has been able to get a very large dowry for his son not will it be possible, as another hon. Member said, to insult the family of the bride by saying 'If you have Rs. 20,000 or Rs. 30,000, talk with us, otherwise do not talk with us'. It will cease to have the sanction of the society, it will cease to have the sanction of law and that, I submit, would be a very substantial gain in favour of social reform.

Then I entirely agree with Rajkumari Amrit Kaur that a good deal can be done or most of the reforms can be accomplished by Women's organisations. I have seen dowry being asked for, dowry being paid, and the manner in which enthusiastically the women members of the bridegroom's family take part sometimes leads me to think whether they have forgotten all the tribulations through which their families passed when their own dowry was being discussed or arranged. To my mind comes that sentence of Sudraka which he has put in the mouth of Vasanthasena:

ग्रिय विद्युत् त्वमिप च प्रमद नां दुःखं न जानासि किम्?

"Are you also insensitive to the troubles of a woman, Oh! Lightning? If I am sure that the sister, mother or anyone of the other women members of the family of the bridegroom sets her face resolutely against this system of dowry, I am quite sure the system of dowry will soon be wiped out, wiped off the face of the society. Therefore I agree with Rajkumari Amrit Kaur that the task can be accomplished much more effectively by women's organisations.

Then in the discussion in the House one positive provision of the B ll has escaped the attention of hon. Members and that, as I said in my opening speech, is the main contribution this law towards the removal of this evil. It is this. Whatever sum is paid as dowry has been created as the absolute property of the bride and she has a right to claim it and it passes to her heirs. Now more than penal clauses. I submit this is the provision which will really carry out the object of the Bill that whatever is taken out of the bride's family will go to her benefit.

Then Mr. Kapoor thought that this was confined to one particular community. I find nothing in the Bill which would give it a limited application at all. It applies to all communities.

SHRI JASPAT ROY KAPOOR: Does it? Clause 3 seys:

"It does not include dower or mahar in the case of persons to whom the Muslim Personal Law (Shariat) applies." Dr. W. S. BARLINGAY: There the Shariat law is applicable.

Shri R. M. HAJARNAVIS: Dower is a different thing. It is a deferred payment made by the bridegroom to the bride. It is not regarded as a dowry.

SHRI JASPAT ROY KAPOOR: Contracted before the marriage ...

SHRI R. M. HAJARNAVIS: It is the sum which the bridegroom promises to pay the bride in case the marriage fails except of course for the prompt dower. Prompt dower is a very small sum which does not properly come in dowry. Except for that, it applies to all communities. He criticised definition. So far as the definition is concerned, I must acknowledge our debt of gratitude to that very able draftsman, draftsman of great merit, Shri B. N. Rau, who had drafted it for the purpose of the Hindu Code and I do not presume to improve upon that definition. I do not accept the interpretation which my hon. friend put upon it, nor do I envisage many difficulties at all. Then he permitted himself to a very harsh jective. About clause 8 he said that he agreed with us that we were righ in making this offence non-cognizable. Then he said that we were correct in making it bailable but in making it non-compoundable, we are guilty an absurdity. I submit that what we have done is correct, not only correct but absolutely correct. The offence which we are going to create is not an offence like defamation or criminal breach of trust or cheating against an individual. This is not a bilateral matter. If both parties agree, either before any maybe after the marriage, that a certain sum may be paid between the parties in consideration marriage, then the question would be, should such a transaction be allowed to stand? What we have said is, when a consent to the payment of a dowry has been obtained under almost coercion, then it becomes an offence. When

it is said that you agree to pay a certain amount in consideration of marriage, you have contravened clause 2. Therefore, what is being created is a against society, an offence crime against society, not against an individual. We are taking out this contract or negotiation between parties and placing it on a social basis Therefore, we say that the mere fuct that two parties have agreed will not make it any the less offence. Therefore we say even though the bride's party and the bridegroom's party subsequently agree that such a payment should be retained, yet the society will not condone that offence at all. They will not permit it to be compoundable at all. Therefore the provision of the Bill by which we make it non-compoundable is in line with the rest of the scheme of the Bill.

As regards the question which Mr. Amolakh Chand posed, the answer of course has been given adequately and properly by Mr. Kapoor himself. Whatever property is given willingly is outside clause 2. It is only when property is paid in consideration marriage, that the act is hit at by clause 2. I might make it clear to Nawab Saheb of Chattari that out of the dowry as defined by the Bill, we have exempted a sum of Rs. 2000. If Rs. 2,000 is paid by way of dowry, then we have exempted it. It may be as consideration, but whatever perty or sum is paid willingly and not as consideration, is a pure gift and is not a dowry within the meaning of clause 2.

Shri AMOLAKH CHAND: Why not make the law clear on the subject?

SHRI R. M. HAJARNAVIS: I again point out that this is a definition which was framed by that outstanding draftsman, Shri B. N. Rau. We feel that we cannot improve upon that, but the matter is going to the Select Committee and if the hon. Member has any phrase to suggest, we shall surely take that into consideration.

MR. DEPUTY CHAIRMAN: Is that that all?

SHRI R. M. HAJARNAVIS: Yes. Sir, I move.

MR. DEPUTY CHAIRMAN: The question is:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to prohibit the giving or taking of dowry, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

- 1. Pandit S. S. N. Tankha,
- 2. Shrimati T. Nallamuthu Rama-
- 3. Shrı Akhtar Husain.
- 4. Giani Zail Singh.
- 5. Shri Sheel Bhadra Yajee.
- 6. Shrimatı Yashoda Reddy.
- 7. Shri Bhagirathi Mahapatra.
- 8. Shri J. H. Joshi.
- 9. Shrimati Rukmani Bai.
- 10. Shri Jugal Kishore.
- 11. Shri N. R. Malkani.
- 12. Shri Abdur Rezzak Khan.
- 13. Shr. D. P. Singh.
- 14. Shri Abhimanyu Rath.
- 15. Shrimatı Jahanara Jaipal Singh."

The motion was adopted.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 2.30.

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at half past two of the clock. Mr. Deputy Chairman in the Chair.

THE APPROPRIATION (No. 4)
BILL, 1959

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): Sir, I beg to move:

"That the Bill to provide for the authorisation of appropriation of 51 RSD.—4.

money out of the Consolidated Fund of India to meet the amount spent on a service during the financial year ended on the 31st day of March, 1956, in excess of the amount granted for that service and for that year, as passed by the Lok Sabha, be taken into consideration."

Sir, the excesses for the year 1955-56 in respect of civil and P. and T. Appropriation Accounts were regularised by Parliament in the last Session. In the Sixteenth Report of the Public Accounts Committee, presented Parliament on the 24th April, 1959, an excess relating to defence accounts for the year 1955-56 was recommended by the Committee for regularisation. Accordingly, a statement giving the details of the excess with the reasons therefor was circulated to hon. Members of this House on the 13th August, 1959. It would be observed that the case relates to certain book adjustments for payment interest charged on the Consolidated Fund of India but which were incorrectly classified in the accounts Voted

Sir, I move.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill to provide for the authorisation of appropriation of money out of the Consolidated Fund of India to meet the amount spent on a service during the financial year ended on the 31st day of March, 1956, in excess of the amount granted for that service and for that year, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR DEPUTY CHAIRMAN: We shall now take up clause by clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.